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Title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Now, Papers to be laid on the Table

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees (Amendment) Rules, 2017 published in Notification No. G.S.R.39(E) in Gazette of India dated 17th January, 2017.
- (ii) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Sixth Amendment) Regulations, 2017 published in Notification No. L-1(3)/2009-CERC in Gazette of India dated 10th March, 2017.

[Placed in Library, See No. LT 6781/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R.211(E) published in Gazette of India dated 9th March, 2017, approving the Cochin Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
- (ii) G.S.R.212(E) published in Gazette of India dated 9th March, 2017, approving the Mormugao Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
- (iii) G.S.R.213(E) published in Gazette of India dated 9th March, 2017, approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.

[Placed in Library, See No. LT 6782/16/17]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-

- (i) The Merchant Shipping (Limitation of Liability for Maritime Claims) Amendment Rules, 2017 published in Notification No. G.S.R.153(E) in Gazette of India dated 21st February, 2017.
- (ii) The Merchant Shipping (Levy of Seamen's Welfare Fee) (Amendment) Rules, 2017 published in Notification No. G.S.R.232(E) in Gazette of India dated 10th March, 2017.

[Placed in Library, See No. LT 6783/16/17]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 3424(E) published in Gazette of India dated 10th November, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (ii) S.O.3510(E) published in Gazette of India dated 23rd November, 2016, entrusting National Highway No. 44 (Sabroom-Indo/Bangladesh Border Section) in the State of Tripura to National Highways and Infrastructure Development Corporation Limited.
- (iii) S.O.3511(E) published in Gazette of India dated 23rd November, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (iv) S.O.3512(E) published in Gazette of India dated 23rd November, 2016, entrusting stretches of National Highways, mentioned therein, to National Highways Authority of India in the State of Karnataka.
- (v) S.O.3513(E) published in Gazette of India dated 23rd November, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (vi) S.O.3514(E) published in Gazette of India dated 23rd November, 2016, declaring new National Highway No. 365B in the State of Telangana.
- (vii) S.O.3515(E) published in Gazette of India dated 23rd November, 2016, declaring new National Highway No. 716 in the State of Andhra Pradesh.
- (viii) S.O.3586(E) published in Gazette of India dated 30th November, 2016, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (ix) S.O.3587(E) published in Gazette of India dated 30th November, 2016, entrusting stretches of National Highways, mentioned therein, to National Highways Authority of India.

- (x) S.O.3588(E) published in Gazette of India dated 30th November, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xi) S.O.3590(E) published in Gazette of India dated 30th November, 2016, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xii) S.O.3673(E) published in Gazette of India dated 7th December, 2016, declaring new National Highways No. 21 in the State of Uttar Pradesh.
- (xiii) S.O.3688(E) published in Gazette of India dated 9th December, 2016, declaring new National Highway No. 516D in the State of Andhra Pradesh.
- (xiv) S.O.3689(E) published in Gazette of India dated 9th December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xv) S.O.3690(E) published in Gazette of India dated 9th December, 2016, entrusting stretches of National Highways, mentioned therein, to National Highways Authority of India in the State of Uttar Pradesh.
- (xvi) S.O.4149(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O. 1760(E) dated 13th May, 2016.
- (xvii) S.O.4150(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xviii) S.O.4151(E) published in Gazette of India dated 23rd December, 2016, entrusting National Highway No. 31A (Rangpo-Gangtok Section) in the State of Sikkim to National Highways and Infrastructure Development Corporation Limited.
- (xix) S.O.4152(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xx) S.O.4153(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O. 815(E) dated 25th May, 2007.
- (xxi) S.O.4154(E) published in Gazette of India dated 23rd December, 2016, entrusting National Highway No. 53 (Imphal-Jiribam Section) in the State of Manipur to National Highways and Infrastructure Development Corporation Limited.
- (xxii) S.O.4155(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxiii) S.O.4171(E) published in Gazette of India dated 27th December, 2016, declaring new National Highway No. 363 in the State of Telangana.
- (xxiv) S.O.4172(E) published in Gazette of India dated 27th December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxv) S.O.4173(E) published in Gazette of India dated 27th December, 2016, entrusting the stretches, mentioned therein, of new National Highway Nos. 21 and 22 to National Highways Authority of India in the state of Himachal Pradesh.
- (xxvi) S.O.4174(E) published in Gazette of India dated 27th December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxvii) S.O.13(E) published in Gazette of India dated 3rd January, 2017, declaring new National Highways, mentioned therein, in the State of Maharashtra.
- (xxviii) S.O.14(E) published in Gazette of India dated 3rd January, 2017, declaring new National Highways, mentioned therein, in the State of Maharashtra.
- (xxix) S.O.28(E) published in Gazette of India dated 5th January, 2017, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxx) S.O.29(E) published in Gazette of India dated 5th January, 2017, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxi) S.O.30(E) published in Gazette of India dated 5th January, 2017, entrusting the stretches, mentioned therein, of new National Highway Nos. 5 and 6 to National Highways Authority of India in the States of Odisha and Jharkhand.
- (xxxii) S.O.376(E) published in Gazette of India dated 9th February, 2017, entrusting the stretches, mentioned therein, of new National Highway No. 166A to National Highways Authority of India in the state of Maharashtra.
- (xxxiii) S.O.377(E) published in Gazette of India dated 9th February, 2017, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxiv) S.O.95(E) published in Gazette of India dated 11th January, 2017, regarding rates of fees to be recovered from the users of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (xxxv) S.O.167(E) published in Gazette of India dated 17th January, 2017 regarding rounding off fee to nearest Rs. 5/- in nearly 45 BOT (Toll) Project, mentioned therein.
- (xxxvi) S.O.168(E) published in Gazette of India dated 17th January, 2017, regarding rates of fees to be recovered from the users of National Highway No. 112 (Bagundi-Barmer Section) in the State of Rajasthan.
- (xxxvii) S.O.169(E) published in Gazette of India dated 17th January, 2017, regarding rates of fees to be recovered from the users of National Highway No. 11B (Karauli-Bari-Dholpur Section) in the State of Rajasthan.

(xxxviii) S.O.478(E) published in Gazette of India dated 16th February, 2017, regarding rates of fees to be recovered from the users of National Highway No. 458 (Ladnu-Khatu-Degna-Merta City-Lambia-Jaitaran-Raipur Section) in the State of Rajasthan.

(xxxix) S.O.479(E) published in Gazette of India dated 16th February, 2017, regarding rates of fees to be recovered from the users of National Highway No. 15 (Bikaner-Phalodi Section) in the State of Rajasthan.

[Placed in Library, See No. LT 6784/16/17]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-

- (i) S.O.3423(E) published in Gazette of India dated 10th November, 2016, rescinding Notification No. S.O.1301(E) dated 4th April, 2016.
- (ii) S.O.3691(E) published in Gazette of India dated 9th December, 2016, regarding delegation of powers of Highway Administration.
- (iii) S.O.378(E) published in Gazette of India dated 9th February, 2017, appointing the Officers, mentioned therein, of the National Highways Authority of India to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.

[Placed in Library, See No. LT 6785/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV BALYAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6786/16/17]

वस्तु मंत्रालय में राज्य मंत्री (श्री अजय टमटा) : अध्यक्ष महोदया, में आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) कंपनी अधिनियम, 2013 की धारा 394 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (क) (एक) बद्दल जूट एंड एवरपोर्ट्स लिमिटेड, कोलकाता के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (ख) बद्दल जूट एंड एवरपोर्ट्स लिमिटेड, कोलकाता का वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियन्त्रक- महालेखापरीक्षक की टिप्पणियाँ ।

[Placed in Library, See No. LT 6787/16/17]

- (ग) (एक) नेशनल जूट मैन्यूफैचर्स कारपोरेशन, कोलकाता के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (ख) नेशनल जूट मैन्यूफैचर्स कारपोरेशन, कोलकाता का वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियन्त्रक- महालेखापरीक्षक की टिप्पणियाँ ।

[Placed in Library, See No. LT 6788/16/17]

- (ग) (एक) श्रीटिश इंडिया कारपोरेशन लिमिटेड, कानपुर के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (ख) श्रीटिश इंडिया कारपोरेशन लिमिटेड, कानपुर का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियन्त्रक- महालेखापरीक्षक की टिप्पणियाँ ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6789/16/17]

- (3) (एक) नेशनल जूट बोर्ड, कोलकाता के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (ख) नेशनल जूट बोर्ड, कोलकाता के वर्ष 2015-2016 की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(5) जूट पैकेज सामग्री (वस्तु पैकेज अनिवार्य प्रयोग) अधिनियम, 1987 की धारा 3 की उपधारा (2) के अंतर्गत अधिसूचना संख्या का.आ. 4157(अ) जो 23 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिनके द्वारा 14 जनवरी की अधिसूचना सं. का.आ. 126 (अ) में कठिप्रय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6791/16/17]

(6) गर्भीय जूट बोर्ड अधिनियम, 2008 की धारा 3 की उपधारा 4(ख) के अंतर्गत जारी अधिसूचना संख्या का.आ. 472(अ) जो 16 फरवरी, 2017 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा उसमें उल्लिखित लोक सभा के दो सदस्यों को अधिसूचना की तारीख से दो वर्ष की अवधि के लिए गर्भीय जूट बोर्ड में सदस्य के रूप में कार्य करने के लिए नामनिर्दिष्ट किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6792/16/17]